

There is a wide spread feeling among the workers and the citizens of Kirki and around that no proper security arrangements have been taken in spite of repeated request from workers and the union leaders.

I hereby appeal to the Government that a thorough inquiry should be made; proper responsibility should be fixed; reasons for the explosion should be found out and full compensation and financial help should be given to the family members of the deceased workers' and also to the wounded workers.

In the end, I once again appeal through you Sir to the Defence Minister to make a full statement after the inquiry is completed.

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Mr. Speaker, Sir, I bring this urgent matter to the notice of the Government of India for immediate action. The farmers in the Delta regions of Cauvery are preparing for 'Kuruvai' cultivation. Water is also to be released from Mettur Dam by 12th June, 1992. The Tribunal for Cauvery water dispute has rejected the review petition of the Karnataka Government against its interim award. It is a triumph for justice and dharma. So, the people of Tamil Nadu expect Karnataka to implement the award and release the water as stipulated in the award. The Central Government should take immediate steps to impress upon the Karnataka Government for the release of the water.

I once again appeal to the Central Government to take up this matter urgently and do the needful for the early release of water by the Karnataka Government in appropriate quantity and at the right time, as per the interim award of the tribunal.

[*Translation*]

SHRI RAMSAGAR (Barabanki): Mr. Speaker, Sir, I want to raise an urgent matter

of public importance for consideration of the Government. Mr. Speaker, Sir the opium cultivation is being done under the control of Government in districts Barabanki and Ghajipur. Sir, the Government served a notice to the opium cultivators that the loss to opium cultivation caused by storm and flood shall not be assessed after the 7th of March. If this assessment is not done, then the opium cultivators shall lose their licences.

I would like to give two more suggestions in this regard. Firstly, for the purpose of opium cultivation, 4 divisions were made in Barabanki district. Another division was included in it, and the cultivators of the third division, were asked to deposit the opium produce in Faizabad divisions.

Sir, from the point of view of security, this is dangerous and farmers may suffer considerable loss by this I would like to say one more thing in this regard. For the purposes of evaluation hand based and machine based criteria has been made. I would request that opium should be evaluated on only one criteria and the Central Government should solve all the problems of opium cultivators.

SHRI ANAND AHIRWAR (Sagar): Mr. Speaker, Sir, in Sagar district of Madhya Pradesh on 6th of April fire broke out in New Colony and people belonging to the Scheduled Castes and Scheduled Tribes, poor workers, were rendered homeless. One boy, one girl and many people are still in the hospital. They have not got the facilities which they ought to have got from the State Government. 300 houses have been affected by this fire and most of them are workers we work on daily wages and somehow manage two square meals a day. Their plight is miserable. The Government had given them an electricity connection and they were provided Jhuggi Jhonpri type houses. That is why I would like to request the Central Government to provide Rs.

50,000 for each house that has been gutted.

SHRI RAM NIHOR RAI (Robertsganj): Mr. Speaker, Sir, I would like to draw your attention and the attention of the House to an incident that took place in Mohalla Durga Prasad on 7th under Bisalpur Thana in Pilibhit district, where the Bharat Ratna Dr. Bhimrao Ambedkar's statue, was broken by some undesirable elements belonging to the higher castes. Dr. Ambedkar is Messiah of crores of down trodden, Harijans and the backward classes. The way in which his statue was desecrated is regrettable and deplorable. The Bharatiya Janata Party is in power in U.P. but so far it has not succeeded in maintaining order. I would like to make a demand that keeping in mind the backward classes and the way in which their sentiments have been hurt, the central Government should immediately take action in this connection and interfere. All officials should be immediately removed from there and orders should be issued for a judicial inquiry into the entire episode, because there is lot of tension there. This is also a reason for terrorism that is spreading there. The U.P. administration is not taking action against these bad elements. (Interruptions) If the statue of our Messiah is desecrated, how can this country progress? People are shouting slogans of all kinds there. As a mark of respect to the leader and on our demand the Government made an announcement for a public holiday, but on the other hand, his statue is being desecrated in U.P. I would request you that those who have broken the statue there should be immediately apprehended and all those officials there, should be immediately removed because this incident took place as part of a conspiracy. (Interruptions)

DR. P.R. GANGWAR (Pilibhit): Mr. Speaker, Sir, whatever the hon. Member said here is not true. No statue has been demolished there. I myself went to that locality and I am a Member of Parliament from

that constituency and the locality which has been named is a Harijan locality. The groups of Harijans had certainly clashed in which stones had been hurled but no statue has been demolished there, only brick-battling took place between two groups. There is no tension there, as the hon. Member has suggested. It is only a cooked up story and there is no tension or any other thing. (Interruptions)

SHRI RAM NIHOR RAI (Robertsganj): I have the newspaper there in which a photo of the incident has appeared.

[English]

SHRI ANBARASU ERA (Madras Central): Sir, as per the recent import and export policy, we are aware that pre-inspection has been abolished in respect of all commodities exported. All incentives have also been abolished and Exim Scrips have been done away with. It is quite surprising to know that all Export Promotion Councils have fallen in line and done away with inspection formalities, except the Central Silk Board. The Central Silk Board has still not issued any instructions to their field units to stop forthwith the inspection formalities. Consequently, the Customs authorities at all the airports still insist on the Central Silk Board certificate. This is being done deliberately by both the Textiles and the Finance Ministries to fleece the silk exporters for paying speed money. This is in violation of Government's liberalised Export-import policy as Appendix 17, part I and III of the Export policy 1990-93 has been deleted. Similarly, the Customs Department insist for a copy of the Test Certificate of the Central Silk Board for issuance of Duty Draw Back on silk goods. This is also in violation of Government's policy. Now the Duty Drawback for all products is given at a flat rate of two per cent as per sub-serial No. 2604, 2702(4) and 2709 of the Drawback Schedule for All Industry rates.